148	Written Answers to	[RAJYA SABHA]	Unstar	red Questions
1	2	3	4	5
26.	Uttarakhand	18	3	13
27.	Uttar Pradesh	21	1	27
28.	West Bengal	23	5	22
29.	Andaman and Nicoba	r Island 0	8	27
30.	Chandigarh	18	0	27
31.	Dadra and Nagar Hav	eli 2	43	5
32.	Daman and Diu	3	9	27
33.	Delhi	15	7.5	27
34.	Lakshadweep	0	45	0
35.	Pondicherry	16	0	27

## Corruption cases referred to CVC

†703. SHRI RAGHUNANDAN SHARMA: Will the PRIME MINISTER be pleased to state:

- (a) the number of cases of corruption referred to Central Vigilance Commission (CVC) during the last two years and the current year;
  - (b) the number of cases in which reports have been submitted;
  - (c) the number of cases sent back due to lack of requisite evidence;
- (d) the number of cases in which the persons have been found guilty along with the number of cases in which the recommendation of giving punishment to the guilty persons has been made; and
- (e) the details of cases in which no action has been taken so far, along with detailed reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) As per extant practice CVC is consulted at two stages, *viz.*, for the first stage advice as to †Original notice of the question was received in Hindi.

whether evidence collected during the preliminary inquiry merits either a major or a minor penalty in Disciplinary proceedings.

During the year 2010 and 2011, the Commission has tendered its first stage advice in 3424 and 3144 cases, respectively. Break up of nature of First stage advice are given in the Statement (See below).

Further, after completion of proceedings, the Commission tenders advice on the nature of penalties or otherwise on references received from the organizations. Such advices are termed as second stage advice. During the year 2010 and 2011, the Commission has tendered its second stage advice in 1180 and 1027 cases respectively. Break up of nature of First stage advice and second stage advice is also given in the Statement (See below).

(e) Such data is not centrally maintained. However, the disciplinary authority concerned considers the advice of the Commission while taking final decision in disciplinary cases.

Statement

Break-up of nature of First Stage Advice given by the

CVC during 2010 and 2011

Year	<u> </u>	2010			2011		
Nature of advice	On the investigation reports of		Total	On the investigation reports of		Total	
	CBI	CVO		CBI	CVO		
Criminal Proceedings	87	12	99	73	32	105	
Major penalty proceedings	61	495	556	35	509	544	
Minor penalty proceedings	18	291	309	08	212	220	
Administrative action, warning, caution etc.	22	356	378	27	421	448	
Closure	68	2014	2082	57	1770	1827	
Total	256	3168	3424	200	2944	3144	

Break-up of nature of Second Stage Advice given by the CVC during 2010 and 2011

2010			2011		
On the CDI's Reports	On the cases received from CVOs	Total	On the CDI's Reports	On the cases received from CVOs	Total
39	484	523	10	435	445
8	261	269	9	199	208
6	253	259	12	275	287
12	117	129	5	82	87
65	1115	1180	36	991	1027
	CDI's Reports  39  8  6  12	On the CDI's cases  Reports received from CVOs  39 484  8 261  6 253  12 117	On the CDI's cases         Total cases           Reports from CVOs         39         484         523           8         261         269           6         253         259           12         117         129	On the CDI's cases         Total CDI's CDI's Reports         Total CDI's Reports         CDI's Reports           39         484         523         10           8         261         269         9           6         253         259         12           12         117         129         5	On the CDI's cases         Total cases         On the CDI's cases         CDI's cases         Reports received from CVOs         Reports received from CVOs           39         484         523         10         435           8         261         269         9         199           6         253         259         12         275           12         117         129         5         82

## Items sold by Kendriya Bhandar at higher rates

704. SHRI RANBIR SINGH PARJAPATI: Will the PRIME MINISTER be pleased to state:

- (a) whether Kendriya Bhandar is fleecing public in selling daily need items at higher rates than open market rates despite procuring items directly from manufacturers;
- (b) whether Government has received complaints enclosing bills of open market and Kendriya Bhandar from Members of Parliament and general public and if so, action taken on those complaints;
- (c) whether as per Department of Personnel and Training (DoPT) most shops in Delhi evade Value Added Tax and sell duplicate and spurious items, if so, the action taken by Government thereon; and
- (d) the steps taken to publish the selling rates of Kendriya Bhandar on its website to check fleecing of public and Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No Sir, Kendriya Bhandar's selling prices are generally lower than/competitive to market price. At times there could be some items wherein Kendriya Bhandar prices may be higher than open market due to fluctuation in the market and variation in prices from